

from all parts of the country between 10th and 14th February, 1960, when the Sixth National Convention of Farmers of India was held in the Talkatora Gardens.

(c) Bharat Krishak Samaj did not defray the travel expenses of the visiting farmers.

Floods in Assam

*759. **Shrimati Mafida Ahmed:** Will the Minister of Irrigation and Power be pleased to state:

(a) the amount sanctioned by the Central Government in response to the request of the Government of Assam for assistance for restoring the Flood Control Works damaged by 1959 floods; and

(b) if no amount has been sanctioned as yet, the reasons for delay?

The Deputy Minister of Irrigation and Power (Shri Hathi): (a)

The Government of Assam had estimated that the cost of repairs to flood protection works damaged by floods in 1959 would be about Rs. 23 lakhs. Normally expenditure on repairs to and maintenance of flood protection works is to be borne by the State Governments from their own resources, and no Central loan assistance is admissible for the purpose. In view, however, of the disastrous floods of 1959 in Assam, which resulted in considerable damage to the flood protection works, the Government of India decided, as a special case, that the cost of repairs to the flood protection works damaged by the 1959 floods might be met by the State Government from the Central loan assistance under the flood control programme, subject to the following conditions:

- (i) The normal maintenance and repairs expenditure will be met by the State Government from their own resources. Only the cost of repairs to the flood protection works damaged by the disastrous floods of 1959 should be adjusted against the Central loan assistance to the State Government, under the

flood control programme. All estimates for repairs were to be forwarded to the Central Water and Power Commission for scrutiny.

- (ii) The expenditure was to be met from within the allocation of Central loan assistance to the State Government for flood control measures.

(b) The State Government were authorized in October 1959 to carry out repairs to the damaged flood protection works and meet the expenditure from within the allocation of Central loan assistance and there was, therefore, no delay in the issue of sanction.

Sharavatty Project

*760. **Shri T. Subramanyam:** Will the Minister of Irrigation and Power be pleased to state:

(a) whether it is a fact that the Mysore State Government have proposed to take up work of installing four more generating units in the Sharavatty Hydro-Electric Project; and

(b) whether it would be possible to secure for this project assistance from the U.S.A. on loan basis?

The Deputy Minister of Irrigation and Power (Shri Hathi): (a) The

Mysore State Government have put up proposals for the installation of 5 more generating units as the Second Stage of the Sharavatty Project.

(b) This project has been proposed for the DLF assistance from the U.S.A.

Kosi Barrage

*762. **Shri P. C. Borooah:** Will the Minister of Irrigation and Power be pleased to state:

(a) whether it is a fact that the foundations of Kosi Barrage are presenting difficulties due to continuous seepage problem; and

(b) if so, what action has been taken to prevent such happenings?

The Deputy Minister of Irrigation and Power (Shri Hathi): (a) No, Sir.

(b) Does not arise.